

**FIR No. 429/16**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

**This is closure report.**

Ms. Ashu Singh, Ld. LAC for victim.

Ld. LAC seeks adjournment on the ground that victim could not be contacted.

Heard. In view of the submissions and in the interest of the justice, one opportunity is given.

Be put up for appearance of the victim/submissions on the aforesaid closure report,if any/further proceedings on 21.12.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 654/18**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, issue summons to the accused for NDOH.

Be put up for purpose fixed on 13.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 968/15**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

This is closure report.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Issue notice to the IO as well as complainant for NDOH.

Be put up for purpose fixed on 21.01.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 383/20**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Accused with IO HC Tej Singh.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Heard. Perused. I take cognizance of the offence(s).

Accused stands summoned.

Accused has joined the proceedings through VC. He has been identified by the IO.

Copy of the charge-sheet has been supplied to the accused. It is submitted by accused that copy of charge-sheet supplied to him is complete and legible in all respect.

He is informed that he is entitled to be represented by his counsel. He has also been apprised about his right to avail the service of Legal Aid counsel. However, accused submits that he is not willing to engage the counsel for himself and wants the matter to be proceeded further as per law.

Arguments heard on the point of notice.

Record Perused. Prima-facie there are enough materials available on record to frame notice for offence u/s 188/269 IPC against the accused.

Notice framed separately to which the accused pleaded not guilty and claimed trial.

Accused can put his signature on the notice framed today as and when the physical hearing in the matter is resumed.

Be put up for PE on 30.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 399/20**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Accused with IO HC Tej Singh.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Heard. Perused. I take cognizance of the offence(s).

Accused stands summoned.

Accused has joined the proceedings through VC. He has been identified by the IO.

Copy of the charge-sheet has been supplied to the accused. It is submitted by accused that copy of charge-sheet supplied to him is complete and legible in all respect.

He is informed that he is entitled to be represented by his counsel. He has also been apprised about his right to avail the service of Legal Aid counsel. However, accused submits that he is not willing to engage the counsel for himself and wants the matter to be proceeded further as per law.

Arguments heard on the point of notice.

Record Perused. Prima-facie there are enough materials available on record to frame notice for offence u/s 188/269 IPC against the accused.

Notice framed separately to which the accused pleaded not guilty and claimed trial.

Accused can put his signature on the notice framed today as and when the physical hearing in the matter is resumed.

Be put up for PE on 30.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 550/20**  
**PS RG**

**Hearing through VC**

25.08.2020

This is fresh charge-sheet. It be checked and registered if not already registered.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Both accused Naveen and Inder are stated to be in JC but not produced.

Heard. Perused. I take cognizance of the offence(s).

Issue notice to the Jail Superintendent concerned for production of both the accused persons through VC.

Copy of the order be sent to the Jail Superintendent concerned for compliance of the order through VC.

Be put up on 07.09.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No.652/20**  
**PS RG**

**Hearing through VC**

25.08.2020

This is fresh charge-sheet. It be checked and registered if not already registered.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Accused Ajay @ Makhan @ Kumar is stated to be in JC but not produced.

Heard. Perused. I take cognizance of the offence(s).

Issue notice to the Jail Superintendent concerned for production of the accused through VC.

Copy of the order be sent to the Jail Superintendent concerned for compliance of the order through VC.

Be put up on 07.09.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 525//20**  
**PS RG**

**Hearing through VC**

25.08.2020

This is fresh charge-sheet. It be checked and registered if not already registered.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Accused Ajay @ Gaurav @ Lamba is stated to be on court bail but not present.

Accused Ravi @ Ronit is stated to be in JC but not produced.

Some clarifications required qua the role and allegations leveled against the accused Ravi @ Ronit.

Issue notice to the IO ASI Hare Ram for aforesaid purpose.

A copy of this order be given dasti to the Naib court for compliance.

Be put up for further proceedings through VC on 26.08.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020



**FIR No. 376/20**  
**PS RG**

**Hearing through VC**

25.08.2020

This is fresh charge-sheet. It be checked and registered if not already registered.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Accused Vikash & Khali @ Mass are stated to be on court bail but not appearing.

Accused Suraj @ Bhainga is stated to be in JC but not produced.

Some clarifications required qua the role and allegations leveled against the accused persons.

Issue notice to the IO HC Vinod Kumar for aforesaid purpose.

A copy of this order be given dasti to the Naib court for compliance.

Be put up for further proceedings through VC on 26.08.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 255/18**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused.

It is informed by Reader that despite efforts neither accused nor his counsel could be contacted.

In view of the above submissions and in the interest of justice, no adverse order are passed today.

Matter stands adjourned for today.

In the interest of justice, accused be summoned for NDOH.

Be put up on 14.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 782/14**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Accused is stated to be in JC(on bail in this case) but not appearing.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 19.01.2021. Accused be summoned for next date.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 597/19**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

IO HC Tej Singh, Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Some clarifications required qua the limitations.

On request, be put up for afore-mentioned purpose on 30.10.2020.

IO is bound down for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**DD No. 55A**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, issue summons to the accused for NDOH.

Be put up for purpose fixed on 19.02.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 344/17**  
**PS RG**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused persons.

IO is not present.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 20.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 690/17**  
**PS RG**

**Hearing through VC**

25.08.2020

This is application for change of surety documents.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Accused Akshay Chadha alongwith surety and counsel.

Be put up with bail order/bail bonds of accused Akshay Chadha on

26.08.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020

**FIR No. 608/13  
PS RG  
St. Vs. Jai @ Joo**

**Hearing through VC**

25.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Rahul Verma, Ld. Counsel for accused.

This is application for cancellation of NBW and recalling the proceedings u/s 82/83 Cr.P.C and grant of bail of accused Jai @ Joo.

At this stage, counsel for accused seeks permission of the court to withdraw the application by submitting that he will be sending the formal request on the official E-mail ID of the court qua the withdrawal of this application. He further prays that the present application be dismissed as withdrawn.

Heard. In view of the above submissions, the present application stands dismissed as withdrawn.

Ahlmad is directed to get the print out of the request of the counsel qua the withdrawal as and when received and tag the same with the file.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
25.08.2020